

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:3819
ANSWERED ON:19.03.2015
REVISION IN TAPERING COAL LINKAGES SYSTEM
Magantti Shri Venkateswara Rao

Will the Minister of COAL be pleased to state:

- (a) whether the Government proposes to revise the tapering coal linkages system; and
- (b) if so, the details thereof?

Answer

MINISTER OF STATE (I/C) IN THE MINISTRY OF COAL, POWER AND NEW & RENEWABLE ENERGY (SHRI PIYUSH GOYAL)

(a)&(b): Based on the recommendation made by the Ministry of Power, Government has decided that the projects which had tapering linkage but whose coal blocks have been de-allocated by the Supreme Court Judgment, may be allowed to maintain tapering linkage at the tapering rate prevailing at the time of Supreme Court orders till 31.03.2015, subject to review after that date. This dispensation will apply to plants which are part of 78000 MW list approved by Cabinet Committee on Economic Affairs(CCEA) and are running and have long term Power Purchase Agreements (PPAs).